

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 89/GT/2012

Date: 11.1.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 89/GT/2012**: for approval of tariff of Kahalgaon Super Thermal Power Station, Stage I (840 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **1.2.2013**:

- (A)** Certify that all the assets of the gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out or de-capitalized from the gross block, then the details of the asset(s) viz. name of the asset, original gross block of the asset, date and year on which the asset was put to use and the depreciation recovered up to the date of taking the asset out from service, to be furnished.
- (B) Reconciliation of actual additional capitalization with balance sheet:**
- (i) The additional capital expenditure claimed in Petition No. 245/2009 and allowed by order dated 23.5.2012 was on projected basis. The reconciliation of actual additional capital expenditure incurred from 20.3.2010 to 31.3.2010, 2010-11 and 2011-12 along with duly audited balance sheet stage-wise and asset-wise as on 31.3.2010, 31.3.2011 and 31.3.2012, to be furnished. Also, the copies of the audited balance sheets should be submitted.
- (C) Actual/Projected expenditure during 2009-14:**
- (i) The actual additional capital expenditure in 2010-11 and the projected additional capital expenditure in 2012-13 with respect to Ash Dyke raising work are substantially higher than the additional capital

expenditure claimed in the Petition No. 282/2009 and allowed by order dated 23.5.2012. Reason for this higher actual expenditure in 2010-11 and projected expenditure in 2012-13, should be explained. Along with the detailed justification giving complete scope of work previously envisaged and now actually implemented and projected to be implemented, to be furnished.

- (ii) Clarification/confirmation that all the actual expenditures during 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payment remaining.
- (iii) List of de-capitalized capital spares and MBOA assets along with the year in which these assets were not allowed in the tariff and hence sought exclusions in the year 2009-10, 2010-11 & 2011-12, to be submitted.
- (iv) Details of inter-unit transfer in the year 2010-11, to be furnished.
- (v) Clearly state whether the capital expenditure for creation of infrastructure for supply of electricity to rural households around 5 Km radius of the Kahalgaon STPS is to be booked or not to be booked, under Corporate Social Responsibility.
If not, then the reason for booking entire amount of ₹25.77 crore to Kahalgaon Stage-I instead of pro-rata allocation of costs to Stage-I and Stage-II. Further, the detail cost estimate of ₹25.77 crore, to be furnished.
- (vi) Land compensation amount incurred of ₹2.08 lakh and ₹37.91 lakh during 2009-10 and 2011-12 should be justified along with documentary evidence.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)